

GOVERNMENT OF INDIA
MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

New Delhi, the 26-7-54

Notification
Income-tax


No. 5914 (F.No.203/35/54-ITA.II): In continuation of this Office Notification No.4525 (F.No.203/42/52-ITA.II) dated 23-3-1954 it is hereby notified for general information that the institution mentioned below has been approved by Department of Science & Technology, New Delhi, the prescribed authority for the purposes of clause (ii) of sub-section (1) of section 35 of the Income-tax Act, 1961 read with Rule 6 of the Income-tax Rules, 1962 under the category "Association" subject to the following conditions:-

- i) That the Spastic Society of India, Bombay will maintain a separate account of the sums received by it for scientific research.
- ii) That the said Association will furnish annual returns of its scientific research activities to the Prescribed Authority for every financial year in such forms as may be laid down and intimated to them for this purpose by 30th April each year.
- iii) That the said Association will submit to the Prescribed Authority by 30th June each year a copy of their audited annual accounts showing their total income and expenditure and balance sheet showing their assets liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.

INSTITUTION

Spastic Society of India, Bombay.

This notification is effective for a period from 18-2-1954 to 30-6-1955.


(P. Saxena)
Deputy Secretary to the Government of India